

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:59
ANSWERED ON:03.08.2011
PRODUCTION AND DISTRIBUTION OF COAL
Mohan Shri Malik Sakti

Will the Minister of COAL be pleased to state:

- (a) whether coal was considered as an essential commodity and included under the Essential Commodities Act, 1955 earlier and excluded later;
- (b) if so, the details thereof;
- (c) whether the Ministry had taken up the issue of inclusion of coal again under the Essential Commodities Act with the Ministry of Consumer Affairs, Food and Public Distribution to regulate production and distribution of coal;
- (d) if so, the details and the outcome thereof; and
- (e) if not, the reason therefor?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (e) : A statement is laid on the Table of the House.

STATEMENT AS MENTIONED IN ANSWER TO LOK SABHA STARRED QUESTION NO.59 FOR ANSWER ON 03.08.2011 ASKED BY SHRI SAKTI MOHAN MALIK REGARDING PRODUCTION AND DISTRIBUTION OF COAL.

(a) &(b) : Coal was earlier classified as an essential commodity in terms of the Essential Commodities Act, 1955. With the enactment of the Essential Commodities (Amendment) Act, 2006, coal stands omitted from the list of essential commodities. The said Amendment Act came into force with effect from 12.02.2007. In order to regulate colliery operations, coal transportation etc., the Colliery Control Rules, 2004 have been framed under the Mines and Minerals (Development & Regulation) Act, 1957 and were notified in the Gazette of India on 25.8.2004.

(c) &(d) : No such proposal is under consideration at present.

(e): Does not arise in view of the reply to part (c) & (d) above.